

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

CP/CA No 24(ND)/2017

IN THE MATTER OF:

M/s Erstwhile, Anil ARC Electrodes Pvt. Ltd. .... PETITIONER  
Vs.  
M/s Registrar of Companies .... RESPONDENT

SECTION:

Under Section 252

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner :- Mr. Saurabh Kalia, Advocate  
Mr. Palash Agarwal, Advocate

For the Respondent :-

**ORDER**

Affidavit in term of order dated 17.05.2017 has been filed. It has been pointed out in the will dated 21.03.2017 that the family of Mr. Anand Prakash petitioner no. 1 comprised of his wife Smt. Santosh Kamari and his son Shailesh Gupta and one daughter namely Ritu Gupta who is married.

In view of the above the application for impleadment of the legal heirs of the petitioner by bringing <sup>on</sup> record his widow, son and daughter.

Mr. Bahuni company prosecutor for Mr. Manish Raj accepts notice of the application.

We have heard learned counsel for the applicant <sup>and</sup> are of the view that the application warrants acceptance. Accordingly, the application is allowed. Legal heirs of Late Mr. Anand Prakash are permitted to be brought on record subject to all just exceptions.

The amended memo filed by the parties is taken on record. The application stands disposed of.

List the matter for argument on 02.08.2017.

  
(CHIEF JUSTICE M. M. KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)